

Maharashtra (Third Supplementary) Appropriation Act, 2010

25 of 2010

[10 December 2010]

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1. Short Title

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PREAMBLE

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State for the services of the year ending on the thirty-first day of March, 2011. WHEREAS by virtue ofArticle 204 of the Constitution of India, read with Article 205 thereof; it is necessary to provide for the passing of an Appropriation Act for the appropriation of further sums from and out of the Consolidated Fund of the State for the services of the year ending on the thirty-first day of March, 2011; and for the purpose of authorizing payment of the said sums; it is hereby enacted in the Sixty-First Year of the Republic of India as follows :-

1. Short Title :-

This Act may be called the Maharashtra (Third Supplementary) Appropriation Act, 2010. (Not reproduced)